

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.24018/2002

(From the judgement and order dated 14/11/2002 in WP 3238/2000
of The HIGH COURT OF M.P AT JABALPUR)

CHAIRMAN CUM M.D.,M/S. WESTERN C.LTD&ANR

Petitioner (s)

VERSUS

M.P. ELECTRICITY BOARD & ORS.

Respondent (s)

(With appln(s). for permission to submit addl. document(s) and for
bringing addl. facts, permission to file additional and for stay/
dirctions on behalf of the petitioners)
(For Final Disposal)

With S.L.P. (C) No.24019 of 2002

(With appln.(s) for bringing addl. facts on record, permission to
file affidavit, for stay/direction and prayer for interim relief)
(For Final Disposal)

S.L.P. (C) No.6137 of 2003

S.L.P. (C) No.6140 of 2003

Date : 29/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Mukul Rohtagi,ASG.
Mr. Anip Sachthey,Adv.
Mr. Shrinivas R. Khalap,Adv.
Mr. E. Venu Kumar,Adv.
Mr. Jayant Pensay,Adv.

In SLP 6140 & 6137Mr. Kapil Sibal,Sr.Adv.
of 2003:Mr. Satish K. Agnihotri,Adv.
Ms. Yogmaya Agnihotri,Adv.
Mr. Rohit K. Singh,Adv.
Mr. Anil Kumar Pandey,Adv.
...2/-

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For Respondent (s)Mr. Kapil Sibal,Sr.Adv.
Mr. Satish K. Agnihotri,Adv.
Ms. Yogmaya Agnihotri,Adv.
Mr. Rohit K. Singh,Adv.
Mr. Anil Kumar Pandey,Adv.

In SLP 24018/02 &Mr. Mukul Rohtagi,ASG.
24019/02:Mr. Anip Sachthey,Adv.
Mr. Shrinivas R. Khalap,Adv.
Mr. E. Venu Kumar,Adv.
Mr. Jayant Pensay,Adv.

UPON hearing counsel the Court made the following
O R D E R

List the petitions on 14th November, 2003.

The respondents-Electricity Board shall continue to pay the undisputed current demand.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master